

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(13)


ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/341/ (IB)/2017  
NAME OF THE PETITIONER(S) : SRI MURUGAN ENTERPRISES  
NAME OF THE RESPONDENT(S) : S&S INDUSTRIES & ENTERPRISES LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

1.	K. NAGARAJAN for K. MANI.	Advocate Petitioner,	
----	------------------------------	-------------------------	--

**ORDER**

Counsel for Petitioner present. As seen from the file, the Petitioner has not complied with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. Therefore, the petition abates and is **dismissed**. However, the Petitioner is at liberty to file a fresh petition, if <sup>so</sup> desired.



(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)